

**PROCESSING STATUS OF DRAFT SCHEME as on 14-Aug-20**

<b>Sl. No.</b>	<b>Applicant Name</b>	<b>Date of receipt of Draft Scheme</b>	<b>Last communication received / issued</b>	<b>Processing status</b>
1	Pioneer Distilleries Limited and United Spirits Limited	10-Feb-20	Clarifications received on 08-May-20.	Under Process
2	Scheme of Arrangement between Ajmera Realty & Infra India Limited and Radha Raman Dev Ventures Private Limited	27-Apr-20	Complaints report received from BSE, NSE on 09-Jun- 2020.	Observation letter awaited from BSE.
3	Composite Scheme of Arrangement involving Amalgamation of Gallantt Ispat, AAR Commercial Company Limited, Hipoline Commerce Private Limited, Lexi Exports Private Limited and Richie Credit and Finance Private Limited with Gallant Metal Limited and Slump sale of power plant Undertaking of Gallantt Ispat Limited to Gallant Metal Limited	18-May-20	Observation letter received from BSE on 11-Aug-20	Complaints report pending from exchanges.
4	Scheme of Amalgamation of Harishree Aromatics and Chemicals Private Limited with Lasa Supergenerics Limited and their respective shareholders	25-Jun-20	Clarification received on 14-Aug-20	Under Process

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5	Draft Scheme of Amalgamation amongst Gretex Industries Limited, Apsara Selections Limited and Sankhu Merchandise Private Limited	29-Jun-20	Clarification received on July 27, 2020	Under Process
6	Draft Scheme of Amalgamation between Meghmani Organics Ltd., Meghmani Organochem Limited and Meghmani Finechem Limited and their respective shareholders.	01-Jul-20	29-Jul-20	Clarification sought from exchange. Reply awaited.
7	Sadbhav Infrastructure Project Limited and Sadbhav Engineering Limited and their respective shareholders	10-Jul-20	Complaint report received on July 20, 2020	Observation letter pending from exchange.
8	Scheme of amalgamation of Parsec Enterprises Private Limited with Saurashtra Cement Ltd.	20-Jul-20	Complaints Report received from BSE on 04-Aug-20	Under Process
9	Scheme of Arrangement between Orient Green Power Company Limited and their shareholders	23-Jul-20	Scheme Received on 23-Jul-20	Observation Letter & Complaints Report awaited from BSE and NSE
10	Draft scheme of arrangement of GFL limited	24-Jul-20	27-Jul-20	NOC pending from BSE
11	Scheme of Reduction of share capital of Kansal Fibres Ltd.	28-Jul-20	30-Jul-20	Clarification sought from exchange. Reply awaited.

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12	Scheme of Arrangement between Poonam Roofing Products Pvt Ltd with Sahyadri Industries Ltd	28-Jul-20	Scheme along with Complaints Report received on 28-Jul-20	Observation letter awaited from BSE.
13	Scheme of Arrangement of Kamdhenu Ltd.	11-Aug-20	14-Aug-20	Clarification sought from exchange. Reply awaited.

**Last date of communication** – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of 'Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote ([jeevans@sebi.gov.in](mailto:jeevans@sebi.gov.in)) or Executive Director, Shri Amarjeet Singh ([amarjeets@sebi.gov.in](mailto:amarjeets@sebi.gov.in)).